

DIVISION BENCH
COURT - II

S-8

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/232(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

IN THE MATTER OF	RESHAM TRADERS & INVESTORS PVT LTD VS GDB CONSTRUCTION & DEVELOPERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Yash Bardhan Deora, Adv.] For the Financial Creditor

ORDER

1. Learned Counsel for the Financial Creditor present.
2. It is submitted by the learned Counsel appearing on behalf of the Financial Creditor that hard copy of this petitions is yet to be furnished.
3. Registry is directed to issue notice to the Corporate Debtor by way of speed post and by e-mail and place the tracking information on record.
4. Upon receipt of the notice, the Corporate Debtor is directed to file reply affidavit within a period of two weeks.
5. List this matter for arguments on **13th August, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**